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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 142/7/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: Canbank Factors Ltd.
V/s.
Archon Engicon Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	LALIT M PATEL	ADV	APPLICANT FINANCIAL CREDITOR	
2.	NISHAL J DAVE	ADVOCATE	RESPONDENT	

ORDER


Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave present for Respondent.

Both sides submitted that appeal is pending before division bench of Hon'ble High Court of Gujarat against the order of winding up.

In view of the above fact the matter is adjourned.

List the matter on ²²21.12.2017.





**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.